

MR. SPEAKER: The Minister may now introduce the Bill.

SHRI YASWANT SINHA: I introduce* the Bill.

MR. SPEAKER: The Finance Bill, 1991 has been introduced.

13.16 hrs.

MATTERS UNDER RULE 377

[*English*]

MR. SPEAKER: Now the House will take up Matters under Rule 377.

Shri Anbarasu Era.

13.17 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

- (i) **Need to reinstate the employees of Malaria Research Training Centre, Anna Nagar, Madras**

SHRI ANBARASU ERA (Madras Central): The services of about 6,000 employees of the Malaria Research Training Centre serving all over the country in different States were terminated recently. In that process, one hundred employees from the Malaria Research Training Centre at Anna Nagar in Central Madras Parliamentary Constituency were also terminated. These employees had served for about four to five years without any break in service. They were kept as temporary employees, that too, as daily wage-earners. They took up the matter before the Labour Commissioner, Madras for absorption as permanent employees of the Malaria

Research Training Centre. While the negotiations were in process, the administrative authority at Madras Malaria Research Training Centre, all of a sudden terminated the services of hundred employees without giving any show cause notice. To terminate the services of those employees who had served for about five years without serving a proper notice is highly unjustified.

If there is any proposal to wind up the entire programme, and alternative arrangement should be made to transfer these employees to some other Departments.

I urge upon the Union Government to sanction sufficient funds to carry on the malaria research training programme intensively or to make necessary alternative arrangements to absorb them. I also urge the Government to issue specific instructions to reinstate all the employees whose services were terminated particularly those 100 employees whose services were recet recently terminated from the Office of the Malaria Research Training Centre at Anna Nagar, Madras.

- (ii) **Need to resolve the Maharashtra-Karnataka border dispute**

SHRI SHANTARAM POTDUKHE (Chandrapur): In November, 1956 when the States were reorganised, Belgaum (excluding Changed Taluka), Bijapur, Dharwar and Karwar district were merged in the Mysore State. Consequently, Karwar, Supe, Hallyal, Belgaum, Khanpur, Nipani etc., having a majority of Marathi-speaking population were merged in the then Mysore State.

Not being satisfied with the above reorganisation, the then Bombay Government requested the Central Government in June 1957 to reorganise the borders on the basis of the following formulae:—

*Introduced with the recommendation of the President.